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: IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :

HYDERABAD BENCH : AT HYDERABAD

DA No.1319/93.

Dt. of Order:21-10-93.

M.V.Bhupal Reddy

....Applicant

Vs.

Office of the Post Master General,
A.P.Southern Region, Kurnool-518 005.

2. The Post Master General, A.P.,
Southern Region, Kurnool-518 005.

3. The Supdt. of Post Offices,
Cuddapah District.

....Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri N.R.Devraj,Sr.CGSC

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CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble
Justice Shri V.N.Rao, V.C.).

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This Original Application was filed

praying for quashing the order dt.17-8-93 where by
the applicant was transferred from Cuddapah to

Produtor, Andhra

1580 X

....2.

Copy to:-

1. The Director of Postal Services, O/O Post Master General, A.P.SouthernRegion, Kurnool-005.
2. The Post Master General, A.P., Southern Region, Kurnool-005
3. The Supdt. of Post Offices, Cuddapah Dist.
4. One copy to Shri. Krishna Devan, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, SR. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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Rem/-

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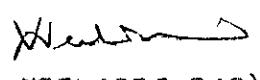
2. Shri N.R.Devraj, counsel for the Respondents submitted that the representation of the applicant dt.21-8-93 against the said order of transfer is pending for consideration.

3. As the applicant had chosen to make a representation against the transfer order and as six months had not expired by 18-10-93, the date on which this O.A. was filed from the date of his representation, the O.A. had to be held as premature and accordingly it had to be dismissed. But while dismissing this O.A. as premature, the Respondents ~~have to be~~ ^{are hereby} directed not to act as per the impugned order of the transfer order till the representation is disposed of ~~and~~ ^{and} in case the applicant is aggrieved by the ultimate order, he is free to move this Tribunal, if so advised.

4. Subject to the above, ~~orders~~ the Original Application is dismissed with no order as to costs.



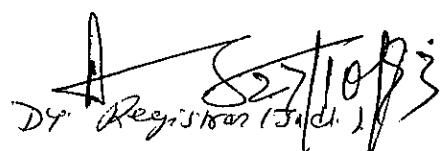
(R.RANGARAJAN)
Member (A)



(V.NEELADRI RAO)
Vice-Chairman

Dated: 21st October, 1993.
Dictated in Open Court.

av1/


DR. Registration (J.D.C.)


Gopalakrishnan

contd ... 3L

O.A.1319/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 21/10/1993

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

O.A. No.

in
1319/93

T.A. No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

